

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6080/2022

(Arising out of impugned final judgment and order dated 21-01-2020 in WP No. 715/2019 passed by the High Court Of Judicature At Bombay At Goa)

MYRAYASH HOTELS PVT. LTD.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.49859/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 13-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNAFor Petitioner(s) Mr. Kavin Gulati, Sr. Adv.
Mr. Avi Tandon, Adv.
Mr. Ishaan Patkar, Adv.
Mr. Arnav Narain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RLet one advance copy be served on Shri N. Venkataraman,
learned ASG, who may take the instructions in the matter and file
the counter affidavit.

Put up on 04.05.2022.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS(NISHA TRIPATHI)
BRANCH OFFICER